



**MEN
WELFARE
TRUST**
(Regd.)



**SAVE FAMILY
FOUNDATION**
(Regd.)

www.saveindianfamily.in
SIF One: Helpline for Men
8882 498 498

TO

The Hon'ble Registrar General, rg.dhc@nic.in

Shri Manoj Jain

High Court of NEW DELHI

Sher Shah Road

New Delhi – 110503

Sir,

SUB: Requisition FOR INTERIM SUSPENSION of INTERIM-MAINTENANCE AND FINAL MAINATAINCE ORDERS UNDER Hindu Marriage ACT, Special Marriage ACT, Hindu Adoption and Maintenance ACT, PWDV ACT 2005, CRPC 125 of 1973 FOR THREE MONTHS passed by MM COURTS & Family Courts of New Delhi in wake of JOB LOSSES, EXTREME FINANCIAL INSTABILITY SITUATION amidst of PANDEMIC CORONA VIRUS Outbreak Globally.

We as Save Family Foundation & Men Welfare Trust (Reg NGO's) working under the aegis of Save Indian Family Movement, the under signed would like to bring to the notice of your kind Authority **the view of exceptional circumstances of COVID-19 and** further requests the Hon'ble High Court of Delhi to exercise inherent Supervisory Jurisdiction of High Court of Delhi **to issue directions which may be deemed justified and proper in the interest of Human Kind.**

1) We submit that this is an Extra-Ordinary situation which Mankind has ever witnessed. India and the World is facing an unprecedented challenge to defeat rapid spread of virus COVID-19.

2) It is humbly submitted that Government of India issued notification for Nation Wide Lockdown of 21 DAYS viz Order dated 24.03.2020 which will possibly extend further in DELHI. It is further submitted with deep sorrow that Till date more than **7000 positive cases as on 11 APR 2020** has been reported and total **242 number of deaths** reported as per Ministry of Health and Family Welfare and it is clear cut evident that DELHI is among the one of the major effected States across India source (<https://www.mohfw.gov.in/>).

3) It is further submitted that as nearly 162 countries are amid of Lockdown and businesses across the globe are either non-operational

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or operating under fear in a situation of upend of Global Financial Markets. It is further submitted that ALL Major Financial Markets are in Turmoil hence Global Economy is already and seriously impacted on worst note. It is further submitted with deep sorrow more than 1.7 million positive cases has been reported globally and number of deaths reported crossed 100k source viz

<https://www.worldometers.info/coronavirus/>

4) According to Media reports Millions of Americans already have lost the Jobs and approximately 800K jobs lost in March, in SPAIN, SPAIN Labour Market suffered the Worst Month on record which are among the Developed Nations. It is deeply regretted that India is not among the untouched from this global breakdown. As per the latest report from CMIE (Center for Monitoring Indian Economy Pvt. Ltd.), established in 1976 as an Independent Think tank, the unemployment rate has crossed 23%. As per the report source viz <https://www.cmie.com/kommon/bin/sr.php?kall=warticle&dt=2020-04-07%2008:26:04&msec=770>

5) The economic devastation of this pandemic is not limited only to job losses but effecting the whole country. The global rating agency, Moody's (<https://www.moody.com/>) has in-fact downgraded India's growth forecast for year 2020 from 5.3% to 2.5%, which is less than half, within a span of 10 days.

6) That due to this extreme financial crunch AIR India has already suspended 200 Pilots amidst Lockdown and already cut the allowances of Employees source viz <https://economictimes.indiatimes.com/industry/transportation/airlines/-aviation/covid-19-effect-air-india-suspends-contract-of-around-200-pilots/articleshow/74946722.cms?from=mdr>

It is humbly submitted that many have entered job losses, business losses and many private company employees are pressurized to go on forced leaves amid Lockdown.

7) It is further submitted that due to COVID-19 Lockdown a Letter-Petition been moved before The Supreme Court for creation of a Financial Emergency Fund for Advocates Date 07.04.2020 source <https://www.barandbench.com>

8) It is respectfully submitted that in India with a Population of 130 Billion, tax payers are nearly 5.65 Crore and maximum Population belongs to **Free Lancers, Small Businesses, Shop Keepers, Private Company Employees, Contract Employees, Taxi**

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Drivers, Transporters & Daily Wage Workers. In this situation of extreme Financial Emergency of LockDown21DAYS where Citizens of India are living and eating hand to mouth it cannot be firmly said that any new devastating situation may not arise in near future looking towards the present impact across the GLOBE as well as on India which is between STAGE 2 & 3 of outbreak of pandemic COVID-19 including STATE of DELHI.

9) That by looking **at current situation of New DELHI being one of the worst affected specifically**, it is humbly Requested before the Hon'ble High Court of Delhi to suspend all Maintenance Orders of PWDV ACT 2005, CRPC 125, HMA, SMA, HAMA either Interim in nature or the Final Ones passed by MM Courts or by Family Courts of New Delhi Justified for **THREE MONTHS as the exceptional circumstantial change** or else Men may die not of Just COVID 19 or Job Loss or Financial Loss but also of Starvation.

10) It humbly submitted that the court may instead direct the Department of Women and Child of STATE of NCT of DELHI & Delhi Commission of Women to come up with financial package to support the Maintenance orders for these 3 months.

It is respectfully PRAYED that The High Court of Delhi may be pleased to consider this application as circumstantial FINANCIAL EMERGENCY for the Litigants and families of FAMILY CASES and may be pleased to exercise inherent & supervisory Jurisdiction u/s 24 of CPC 1908 & u/article 227 of The COI and pass the order for Interim-Suspension of Three Months of Maintenances in the best interest of HUMAN KIND.

THANKING YOU

FROM

SAVE FAMILY FOUNDATION (REG NGO)

Men Welfare Trust (REG NGO)

Date: 12.04.2020

PLACE : NEW DELHI

Copy : Hon'ble Secretary General – The Supreme Court of India supremecourt@nic.in

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About Men Welfare Trust (MWT) & Save Family Foundation (SFF):

Registered NGOs in New Delhi, Men Welfare Trust (MWT) & Save Family Foundation (SFF), work for safeguarding the interests of those Men who have been implicated in false cases because of the gross misuse of gender biased laws. MWT & SFF has been involved in several intervention petitions on issues such as Marital Rape. NGOs, which are managed by India's leading Men's Right Activists, provides free and selfless help to Men and their families who are victimised by the misuse of gender biased laws such as false IPC 498-A, rape, sexual harassment, domestic violence and other cases of similar nature. They have provided brotherhood support to lakhs of Men & families in distress who have been victims of false cases which are filed by many women to cash in and extort from a failed relationship, defame and shame the Men and settle personal scores. Members of MWT, SFF are also actively engaged in various other activities like research, documentation and publication on men's rights issues, and regularly appear on India's leading national news channels.

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